

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
121/252/ND/2020

IN THE MATTER OF:
Ms. Priyanka Sahu

...PETITIONER

Vs.

ROC

...RESPONDENT

Section

Under Section 252(3)

Order delivered on 14.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Gaurav Kumar and Mr.
Bulbul Bansal, CS

For the Respondent/ Corporate-debtor :Mrs. Sweety Khattar Kumar,
AROC Delhi

ORDER

Heard the submissions made by the counsel for the applicant. AROC is present and waives the notice and sought four weeks' time for filing reply in the matter. No one is present on behalf of the Income Tax Department. Let registry serve notice to the Income Tax Department for their appearance as well as for filing reply in the matter within four weeks. Matter is adjourned to 24.02.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)